

MOTION FOR ELECTION TO THE CENTRAL ADVISORY BOARD OF EDUCATION

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): Sir, I move the following Motion:

That in pursuance of Paras 2 and 5(b) of the Ministry of Human Resource Development (Department of Secondary and Higher Education) Resolution No. 2-24/93-PN.I dated the 6th July, 2004 read with item No. 5 (ii) of the Annexure thereto, this House do proceed to elect, in such manner as the Chairman may direct, one Member from among the Members of the House to be a Member of the Central Advisory Board of Education upto 5th July, 2007 against the vacancy caused due to retirement of Shri Balavant *alias* Bal Apte from the Membership of Rajya Sabha.

The question was put and the motion was adopted.

MOTION FOR ELECTION TO THE COURT OF THE UNIVERSITY OF DELHI

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): Sir, I move the following Motion:

That in pursuance of item (xix) of clause (1) of Statute 2 of the Statutes of the University of Delhi, read with section 43 of the Delhi University Act, 1922 (No. 8 of 1922), this House do proceed to elect, in such manner as the Chairman may direct, one Member from among the Members of the House to be a Member of the Court of the University of Delhi in the vacancy caused by the retirement of Shri Arun Jaitley from the Membership of Rajya Sabha on the 2nd April, 2006.

The question was put and the motion was adopted.

RE. DEMAND FOR DISCUSSION ON DODA KILLINGS—Contd.

SHRI JASWANT SINGH: Sir, my submissions were interrupted and I couldn't complete ...*(Interruptions)*...

SHRI JANARDHANA POOJARY (Karnataka): Sir, I have a point of order ...*(Interruptions)*...238 A. ...*(Interruptions)*... In the course of his speech, when you were not in the Chair, the hon. Leader of Opposition made a remark against me when I made a submission saying that the matter could be taken up after 12 o'clock and we are also going to condemn.